

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 212 of 2015 and 282 of 2015

Dated: **4th February, 2016**

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

West Bengal State Electricity Distribution Co. Ltd.	Appellant(s)
Versus		
Central Electricity Regulatory Commission & Anr.	Respondent(s)

Counsel for the Appellant(s) : Mr. Sakya Sangha Chaudhuri
Mr. Anand K. Srivastava
Ms. Molshree Bhatnagar

Counsel for the Respondent(s): Mr. Rajiv Shankar Divedi
Mr. S.K. Sarkar for R-2

ORDER

In both the Appeals, the learned counsel appearing for the Appellant have filed the affidavit of service inspite of that service, the Respondents preferred not to file any counter affidavit in the matter. All the Respondents are, further, directed to file their respective counter affidavit within two weeks from today, if they want to file, and no more. Rejoinder, if any, be filed within two weeks thereafter.

Post these matters for hearing on **14th March, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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